

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 7th day of January 2002.

QUORUM : HON. MR. S. DAYAL, A.M.

HON. MR. RAFIQUDDIN, J.M.

CCA 253 of 2001
in O.A. NO.782 of 2001.

1. Geetam Singh s/o Late Nathi Lal C/O Sri Surendra
Singh, Advocate, Sector 16, Sikendra, Agra.

..... Applicant

Counsel for applicant : Sri B.B. Sirohi.

Versus

1. Sri Mohammed K.K., Superintending Archeologist,
Archeological Survey of India, Agra Circle, Agra.

..... Respondents.

ORDER (ORAL)

BY HON. MR. S. DAYAL, A.M.

This contempt petition has been filed for initiating contempt proceedings against the respondent Sri K.K. Mohammed, Superintending Archaeologist, Archaeological Survey of India, Agra.

2. By order dated 9.7.01, a D.B. of this tribunal had directed the respondents in O.A.782/01 as follows :-

"However, so far joining duty at present is concerned, the applicant may be permitted to join if there is no order of suspension or termination existing against him or if he is otherwise not disentitled to join the post and for this purpose the applicant should make an application before the respondent No.3, Supdt. Archaeological Survey of India, Agra Circle, Agra. If the application is made by the applicant for joining duty it shall be considered and decided by Respondent No.3 in accordance with law in the light of the observations made above and a reasoned order shall be passed permitting or refusing permission to the applicant to join the post within three weeks from the date of service of this order."

3. We find that in response to the directions given by the tribunal, the respondents has passed order refusing permission to the applicant to join his post in which reasons are given for passing of the said order.



4. Counsel for applicant seeks initiation of contempt proceeding on the ground that the order is not reasoned. But we do not consider it appropriate and the contempt petition is rejected in ~~limine~~ ^{limine} and the contempt petition is rejected in ~~limine~~.

There shall be no order as to costs.

Raozuddin

J.M.



A.M.

Asthana/